

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

46.

C.P. (IB)/21(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

State Bank Of India Through The
Resolution Professional

Vs

Jijo John

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Meher Mistri i/b J. Sagar Associates, for the Applicant present. Mr. Pratik Sarkar and Mr. Vishal Tiwari, Ld. Counsel for the RP present. Ms. Nidhi Faganiya, Ld. Counsel for the Personal Guarantor/Respondent present.
2. Counsel for the Resolution Professional submits that he filed application before registry. The same is under scrutiny before registry.
3. Counsel for the Respondent reported that they received RP report and seeks time to file reply to the report filed by the RP. At request, two weeks' time is granted for filing reply.
4. List this matter for hearing on **21.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)